

413

CP 78/94
in
OA 977/93.

Dt. of Order: 30-3-95.

(Order passed by Hon'ble Shri V. Neeladri Rao,
Vice-Chairman)

* * *

No one is present for the petitioner. Shri N.R. Devaraj, for the Respondents submitted that the relief as granted in the Original Application was already implemented and if the applicant is entitled to any other benefits, he has to file the appropriate proceedings.

2. As no one is present for the petitioner, the Contempt Petition is dismissed for default. No costs.

transcript
(A.B.GORTHI)
Member (A)

Neeladri
(V.NEELADRI RAO)
Vice-Chairman

Dt. 30th March, 1995.
Dictated in Open Court.

1/1/95
Deputy Registrar (J) CC

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To

1. The Chief Personnel Officer, S.C.Rly,
Railnilayam, Secunderabad.

2. The Divisional Railway Manager (P)
S.C.Rly, Vijayawada.

3. The Sr. Divisional Personnel Officer, S.C.Rly,
Vijayawada.

4. One copy to Mr. V. Sudhakar Reddy, Advocate, ~~QCA Hyd.~~ ^{1-7-139/40, SIR K NOGAR COL} ~~near Golconda~~ ^{Hyd.}

5. One copy to Mr. N.R. Devraj, SC for Rlys. CAT.Hyd. ^{QCA H}

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pvm

1-7-139/40, SIR K NOGAR COL
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(By PVM)

J
26/3/